



2026:AHC:25640

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4541 of 2026

Raj Kumar Maurya

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Puskar Babu Kushwaha
Counsel for Respondent(s) : C.S.C., Pradeep Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2 namely Sub Divisional Magistrate Chunar, Tehsil Chunar, District Mirzapur to decide the restoration application dated 07.04.2025 along with stay application pending in partition Suit No. 8182 of 2023 (Computer Case No. T202316530408182) under Section 116 of the Uttar Pradesh Revenue Code, 2006 (Raj Kumar Maurya Versus Ram Vilash Maurya and another) pending before the respondent no.2 within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is ***disposed of*** finally directing the Respondent No.2 namely Sub Divisional Magistrate Chunar, Tehsil Chunar, District Mirzapur to decide the aforesaid matter filed by the petitioner, expeditiously preferably within a period of three months from the date of production of a certified copy of this order,

without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 5, 2026
T.S.